

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
IB-260/ND/2020

IN THE MATTER OF:

M/s. Thomas Global Logistics Pvt. Ltd.

...PETITIONER

Vs.

M/s. Tesco Life Care Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 17.01.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Siddhartha Banthia, Ms.
Astha Nigam, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Learned counsel for the petitioner is present and seeks time to annex the tracking report of the demand notice. Learned counsel for the petitioner is also directed to comply with Section 9 (3) (b) and Section 9 (3) (c) of the Code. Post the matter to 7th February, 2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(Abni Ranjan Kumar Sinha)
Member (J)**